

For thirty years, the Chinese people fought for their freedom. They have achieved freedom not by negotiation, but by driving Chiang Kai-Shek out. Do you mean to say that these people who have so fought, have made these laws for the purpose of making the whole of China into a mass brothel? It is because they have faith in their young people. It is the young people who are going to take over the responsibilities. I say, I have faith in our young people. How can you teach and how will young people learn to take over responsibilities, unless you thrust responsibility upon them? I say, here we are giving you a freedom that we ourselves never enjoyed.

Shri Tek Chand: Throw temptations.

Dr. Jaisoorya: This is new India. Don't let our prejudices, our weaknesses, our cowardice pass on to them. We have faith in the young people. We say, it is for you to be responsible. If people have no faith in the young people, there is no future for our country.

Shri Algu Rai Shastri: The time for cowardice is up.

Dr. Jaisoorya: As far as I am concerned. I say, leave it to the young people. Somewhere Harder has said.

"Lock it in cloisters.

Lock it in caves,

The *zeitgeist* will find a way to escape."

The *zeitgeist* is the new freedom, the emancipation of women, without which this country cannot be consolidated, without which you cannot have social revolution, without which we cannot consolidate our freedom. That is how I look at it. I have great faith in our women, in our young people. The impression that one gets from this debate is that it seems that every man in India

is a scoundrel and every woman a weaking.

Some Hon. Members: No, no.

Dr. Jaisoorya: That is how some people seem to look at it. We must tell our young people, these are your responsibilities, things that we never enjoyed, we give them to you.

The hon. Minister will remember that when one of the Members of the other House got married, he had the courage and his wife had the courage to say, there is no law by which we can get married—because he said that he intended to keep his religion and she said that she intended to keep her religion—and therefore we openly declare thereby that we shall take each other as husband and wife without the aid of any known legal ceremony. My father, old man, 81 years then, went up to him and said, "Mr. Dhage, I am proud of you, you have done a thing which many of us wanted to do, but did not have the courage to do; I shake hands with you in admiration; I am proud of you." Therefore, if you do not give this freedom to our young people, the younger generation is going to take the law in its own hands and it will shape its own destiny. All your laws cannot stand up before their destiny. It is they whom we expect to take advantage of these laws and not you and I.

MESSAGE FROM THE RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of the Rajya Sabha:

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 16th September, 1954, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India. The names of the members nominated by the Rajya

[Secretary]

Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House concurs, in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India and resolve that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

Shri C. C. Biswas. Shri S. V. Krishnamoorthy Rao, Shri Biswanath Das, Shri Fakhruddin Ali Ahmed, Dr. W. S. Barlingay, Shri Jagan Nath Kaushal, Shri Chandulal P. Parikh, Shri R. C. Gupta, Shri V. Venkataramana, Shrimati Parvathi Krishnan, Shri H. C. Mathur, and Shri B. C. Ghose."

The above motion was passed by the Rajya Sabha at its sitting held on Thursday, the 16th September, 1954.

SPECIAL MARRIAGE BILL—Contd.

Mr. Chairman: The House will remember that when the Deputy-Speaker was in the Chair, he intimated to the House that there was a proposal to continue to sit till six o'clock. No decision was taken then. The matter is entirely in the hands of the House. If the House propose to continue to sit....

Some Hon. Members: No, no.

An Hon. Member: Till half past five.

Some Hon. Members: No, not today at least.

Shri Venkataraman: May I suggest this? In view of the fact that we have completed the consideration of all the clauses within schedule, there is no need to sit hereafter. We may sit for half an hour tomorrow.

Shri N. C. Chatterjee: We have finished ahead of the schedule.

Mr. Chairman: All right. Since this is the sense of the House, I adjourn the House till tomorrow 11 A.M.

The Lok Sabha then adjourned till Eleven of the Clock on Friday the Seventeenth September, 1954.